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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 4109/2020**

BHARAT ALUMINIUM COMPANY LIMITED Petitioner

Through Mr. Gopal Jain, Sr. Advocate with
Mr. M.P. Devnath, Mr. Abhishek
Anand, Mr. Ishaan Saran,
Advocates

versus

UNION OF INDIA & ORS.

..... Respondents

Through Gp. Capt. Karan Singh Bhati with
Mr. Hemendra Sharma, Advocates
for R-4.
Mr. Tarkeshwar Nath, Mr. Saurabh
Kumar Tuteja and Mr. Harshit
Singh, Advocates for R-5.

CORAM:

HON'BLE MS. JUSTICE ASHA MENON

ORDER

02.08.2021

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[VIA VIDEO CONFERENCING]

1. Mr. Hemendra Sharma, learned counsel appearing for respondent No.4/Coal India Ltd. seeks an adjournment as the arguing counsel, Gp. Capt. Karan Singh Bhati is held up in the Supreme Court.
2. Mr. Gopal Jain, learned Senior Counsel appearing for the petitioner has pointed out to the revised letter dated 24th May, 2019 sent by S.E.C.



Railway placed at page no. 43 of the electronic file, to submit that while the petitioner is at by Serial No. 5 of the said list, a similar case filed by Hindalco Industries Ltd., listed at Serial No. 3 of the said list, has resulted in an order of disposal dated 9th December, 2019 placed at page 362 of the electronic file, and a similar order be passed in the present matter. It is also informed that indents have also been raised, on the basis of this communication. The Railways may submit a response to these submissions a week before the next date of hearing, so that appropriate orders can be passed in this case as well.

3. Respondent No.2/S.E.C. Railways is granted a final opportunity to comply with the previous orders dated 15th February, 2021 and 8th April, 2021.
4. List on 26th August, 2021.
5. The order be uploaded on the website forthwith.

ASHA MENON, J

AUGUST 02, 2021
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